

Fourteenth Lok Sabha

Session : 10

Date : 30-04-2007

Participants : Taslimuddin Shri, Fernandes Shri Oscar, Singh Dr. Akhilesh Prasad, Meena Shri Namu Narain, Handique Shri Bijoy Krishna, Singh Dr. Akhilesh Prasad

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Sir, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Labour and Employment for the year 2007-2008.

(Placed in Library, See No. LT 6234/07)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2005-2006.
- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon & Reasons for delay

(Placed in Library, See No. LT 6235/07)

- (b) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon and Reasons for delay.

(Placed in Library, See No. LT 6236/07)

- (c) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2005-2006.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon & Reasons for delay

(Placed in Library, See No. LT 6237/07)

(d) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2005-2006.

(ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon & Reasons for delay.

(Placed in Library, See No. LT 6238/07)

(e) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2005-2006.

(ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6239/07)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, on behalf of my colleague, Shri Kanti Lal Bhuria, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2005-2006, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6240/07)

(3) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2003-2004.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller

and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6241/07)

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री

(श्री तस्लीमुद्दीन) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ—

- (1) (एक) कंज्यूमर कोआर्डिनेशन काउंसिल, नोएडा के वार् 2005-06 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) कंज्यूमर कोआर्डिनेशन काउंसिल, नोएडा के वार् 2005-06 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 6242/07)

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

- (3) (एक) वायस सोसायटी, नई दिल्ली के वार् 2005-06 के वार्षिक प्रतिवेदन की प्रति (हिंदी तथा अंग्रेजी संस्करण)। तथा लेखापरीक्षित लेखे।
- (दो) वायस सोसायटी, नई दिल्ली के वार् 2005-06 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 6243/07)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table –

- (1) A copy of the Notification No. S.O. 513 (E) (Hindi and English versions) published in Gazette of India dated the 3rd April, 2007 relating to utilisation/disposal of fly ash, issued under the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 6244/07)

- (2) A copy of the Notification No. S.O. 253 (E) (Hindi and English versions) published in Gazette of India dated the 19th February, 2007, making certain amendments in the Notification No. S.O. 489 (E) dated the 30th April, 2003, issued under section 3 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 6245/07)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2005-2006.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6246/07)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6247/07)

(3) A copy of the Sugar Development Fund (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 188 (E) in Gazette of India dated the 9th March, 2007, under subsection (3) of section 9 of the Sugar Development Fund Act, 1982.

(Placed in Library, See No. LT 6248/07)
